

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated 13th day of February, 2001

Original Application No.03 of 2000

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Munna Lal (Ist), S/o Late Pyare Lal,
Trolley No.21/60,
33/A, Beniganj, P.S. Karel, Allahabad.

(Sri A.K. Srivastava, Advocate)

.....Applicant

Versus

1. Union of India through Chairman Railway Board, RailwBhawan, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Divisional Rail Manager, Northern Railway, Allahabad Division, Allahabad.
4. Senior Divisional Commercial Manager, Northern Railway, Allahabad Division, Allahabad.

(Sri AK Gaur, Advocate)

.....Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

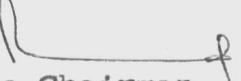
By this OA the applicant has prayed for several reliefs but learned counsel for the applicant has submitted that only two reliefs are being pressed i.e. relief no.8.1 and 8.7. The first relief is for regularisation/absorption of the applicant as regular employee of the Railway. It is submitted



that the applicant is entitled in view of the judgement of the Hon'ble Supreme Court in the case of MMR Khan & Ors Vs. UOI & Ors, J.T. 1993(3) SC 1, Catering Clearners of Southern Railway Vs. Chief Commercial Superintendent Southern Railway, 1992 SCC(L&S) 85 and several other cases. The second relief claimed by the applicant is that a direction be given to the respondents to place the applicant in his original place as vendor on Puri Trolley.

2. Before coming to this Tribunal the applicant made a representation before the D.R.M. on 11-8-1999, though in the representation he claimed only restoration of vendor with Trolley and does not claim for regularisation. Learned counsel for the applicant has submitted that for that purpose a fresh representation may be filed by the applicant. Considering the facts and circumstances, this application is disposed of ~~only~~ with the direction to respondent no.4, Senior Divisional Commercial Manager, Northern Railway, Allahabad Division, Allahabad to consider the representation of the applicant and decide the same by a reasoned order within three months from the date of filing a copy of this order. The applicant shall file a consolidated application/representation for both the reliefs within two weeks. There shall be no order as to costs.


Member (A)


Vice Chairman

Dube/